

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.1706 of 2002

New Delhi, this the 5th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri M.P. Singh, Member (A)

S.B. Kaushik  
S/o Late Shri Bharat Singh,  
R/o B-6, Raksha Kunj, Paschim Vihar,  
New Delhi-110063. ....Applicant  
(Applicant in person)

Versus

1. The Director  
ICAR, Krishi Bhavan,  
New Delhi.
2. The Secretary,  
ICAR, Krishi Bhavan,  
New Delhi
3. Shri S.P. Sanwal,  
S/o Shri Kanwal Singh,  
4/16, Lodhi Colony, New Delhi-110003.
4. Shri A.S. Sethi,  
Under Secretary, ICAR,  
Krishi Anusandhan Bhavan,  
New Delhi-110012.
5. Shri P.K. Bage,  
Under Secretary,  
Krishi Anusandhan Bhavan,  
New Delhi-110012.
6. Shri Rajiv Maheshwari,  
S/o Shri R.S. Maheshwari,  
A-257, Surya Nagar Ghaziabad (U.P.).
7. Shri Kanhiya Chaudhary,  
S/o Late Shri Shankar Chaudhary,  
R/o B-45, Krishi Vihar, New Delhi-110048.
8. Shri Tarsem Lal,  
Ex- Under Secretary, ICAR,
9. Devi Chand,  
Ex-Dy. Secretary, ICAR.
10. Shri Sodhi Singh,  
Dy. Secretary, (Admn.)  
ICAR, Krishi Bhavan, New Delhi-110001.
11. Shri Vikram Singh,  
Under Secretary, ICAR,  
Krishi Bhavan,  
New Delhi-110001.
12. Shri G.R. Deshbandhu,  
Under Secretary, ICAR,  
Krishi Bhavan, New Delhi-110001.
13. Shri S.R. Kanwatra,  
Ex-Under Secretary, ICAR.
14. Shri J. Ravi  
Dy. Director (P), ICAR,  
Krishi Bhavan, New Delhi-110001.
15. Shri S.K. Bhatia,  
Ex-Under Secretary, ICAR
16. Shri K.K. Bajpai,  
Director(P), ICAR,  
Krishi Bhavan, New Delhi.

*V.S.*

17. Shri Sukh Pal,  
Dy. Secretary, ICAR/Secretary, ASRB,  
K.A.B. Pusa, New Delhi-110012.
18. Captain Mehar Singh,  
Dy. Secretary, ICAR,  
K.A.B. Pusa, New Delhi-110012.  
(Since transferred to NDRI, Karnal)
19. Shri Nand Kiishore,  
Ex-Secretary, ASRB  
K.A.B. Pusa, New Delhi-110012.
20. Shri C.P. Thomas,  
Jt. Director, I.A.R.I. Pusa, New Delhi-110012.
21. Dr. A.P. Saxena,  
Asstt. Director General, ICAR, New Delhi.  
(under Suspension)
22. Dr. S.P. Ghosh, Ex-Project Director (NARP),  
ICAR,  
(Since retired as Dy. Director General, ICAR)  
....Respondents

ORDER (ORAL)

Shri Justice Ashok Agarwal, Chairman :

Present OA, we find, is thoroughly misconceived, and the same is not in accordance with the format prescribed. Prayers made, we do not find, are <sup>not</sup> placed in the relief clause but <sup>are</sup> contained in the body of the application. Multifarious reliefs are sought in a single OA, which cannot be permitted. Present OA, in the circumstances, is dismissed in limine with liberty to the applicant to institute a proper OA in accordance with law, <sup>and rules</sup> if so advised. No costs.

  
(M.P. Singh)  
Member (A)

  
(Ashok Agarwal)  
Chairman

/ravi/